

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
STARRED QUESTION NO. 209
TO BE ANSWERED ON 14.12.2015**

SCHEMES FOR UNORGANISED WORKERS

***209. SHRI JITENDRA CHAUDHURY:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that the unorganised workers particularly in hotels, private security and other agencies are not getting any benefits of various Government welfare schemes;**
- (b) if so, whether the Government has received any representation to bring such workers under the ambit of the Unorganised Workers Social Security Act, 2008 and other welfare social security schemes;**
- (c) if so, the details thereof and the reaction of the Government thereto; and**
- (d) the other steps taken particularly for the welfare of the said workers in the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 209 TO BE ANSWERED ON 14.12.2015 RAISED BY SHRI JITENDRA CHAUDHURY REGARDING SCHEMES FOR UNORGANISED WORKERS.

(a) to (d): With a view to providing social security to unorganized workers, the Government enacted the “Unorganised Workers’ Social Security Act, 2008”. The ‘unorganized worker’ has been defined under the Unorganized Workers’ Social Security Act, 2008 as a home-based worker, self-employed worker or a wage worker in the unorganized sector and includes a worker in the organized sector who is not covered by any of the Acts mentioned in Schedule-II of this Act i.e. (i) The Workmen’s Compensation Act, 1923 (8 of 1923), (ii) The Industrial Disputes Act, 1947 (14 of 1947), (iii) The Employees’ State Insurance Act, 1948 (34 of 1948), (iv) The Employees’ Provident Funds and Miscellaneous Provision Act, 1952 (19 of 1952), (v) The Maternity Benefit Act, 1961 (53 of 1961) and The Payment of Gratuity Act, 1972 (39 of 1972).. As such all unorganised workers engaged in hotel, private security and such other occupations are covered under the Act and avail benefits of various government welfare schemes as per their eligibility.
